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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2033/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The Registrar
Gauhati High Court
Kohima Bench, Kohima

Dated Guwahati, the _____ July, 2022.

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. HC(K)3/2018/REG/264 dated 18.07.2022

Sir,

With reference to the above, I am directed to inform you that Smti Yarenjungla Longkumer, Principal District & Sessions Judge Kohima has been allowed to avail LTC for the block period 2022-2025, to visit North India with her family w.e.f. 22.12.2022 to 31.12.2022, by the shortest possible route, as per existing Rules.

Smti Longkumer may be informed accordingly.

Thanking you.

Yours faithfully,

self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/5296-5298 /A. dated 26/8/22
Copy to:-

1. The Principal Accountant General, (A&E), Kohima, Nagaland.
2. Smti Yarenjungla Longkumer, Principal District & Sessions Judge Kohima Nagaland for information with reference to her letter dtd. 18.07.2022.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court.

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REGISTRAR (VIGILANCE)

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